

[Shri Abid Ali]

boards and other sources. I hope that this explanation will satisfy hon. Members and they will appreciate that we are also alive to the issues that they have in mind.

Mr. Deputy-Speaker: The question is:

"That the Bill further to amend the Industrial Disputes Act, 1947, as passed by the Rajya Sabha, be taken into consideration."

The motion was adopted.

Clauses 1 to 3, the Enacting Formula and the Title were added to the Bill.

Shri Abid Ali: Sir, I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

BUSINESS OF THE HOUSE

Shri Rane (Bhusaval): May I make a request that the House be adjourned for a few minutes because the business has collapsed? Seven hours had been allotted for two Bills.

Mr. Deputy-Speaker: The House is adjourned for half an hour to meet again at four o'clock.

Pandit Thakur Das Bhargava (Gurgaon): Why adjourn for half an hour? Let it be adjourned for tomorrow. As matter of fact, the next motion about displaced persons was to come up on the 22nd.

Shri C. R. Narasimhan (Krishnagiri): The House has already adjourned.

Pandit Thakur Das Bhargava: It was by chance that on all the other Bills there was no debate or discussion and the whole thing collapsed. This

item was to come off on the 22nd. I was informed that it will be taken up on the 22nd. Some Members asked me whether it will come up today or they could remain absent. I told them to remain absent if they so chose as these rules were not coming for discussion today.

Mr. Deputy-Speaker: That was my information also. Lala Achint Ram enquired of me yesterday at Hissar. He thought that it would be coming up after the 21st. If the House is of that view....

Pandit Thakur Das Bhargava: It happened like this. I received a chit from the Secretariat that this will be taken up on the 22nd. I came back from Hissar yesterday. I did not even look into the papers. This morning Lala Achint Ram asked me if it was coming up today. I said, no. He asked, why is it so. I said that I had received a chit that it will come up on the 22nd. When I came to the House today at about 12, and saw there was some chance of the business coming up, I collected my books. Though I may be ready, the hon. Minister is not ready.

Then, it is not fair to those whom we have asked to be not present....

Mr. Deputy-Speaker: Readiness has to be known subsequently. For the present, the Minister is not here.

Pandit Thakur Das Bhargava: The Minister is not here. Lala Achint Ram asked me at about 9-30 this morning. I asked him to go away because according to the note from the Secretariat which I received, I knew it was coming up on the 22nd. I asked him to go away. He wanted to take part in the debate. If the House is to be adjourned, let it be adjourned to tomorrow.

Some Hon. Members: Day after tomorrow.

Shri C. R. Narasimhan: If the business has collapsed earlier can we not wait?

Shri Bane: The Jammu and Kashmir Bill was allotted four hours and this Bill was allotted three hours.

Mr. Deputy-Speaker: We have finished the work of 11 hours within 3½ hours.

Pandit Thakur Das Bhargava: We can proceed with the work and finish the rest of the work in five minutes. The Ministers are not here. There are my motions. The other two motions can also be taken up and disposed of and the whole thing can be gone through easily but Parliament is meant for discussion and Debate and not to dispose of work when members are not present.

Shri C. R. Narasimhan: The House should congratulate itself on having expeditiously disposed of the business. We may take up the next business.

Some Hon. Members: Let the House be adjourned for the day.

Mr. Deputy-Speaker: Of course, it was unexpected that the debate will collapse and we would finish the work. But that should be no reason for adjourning the House for the day. We ought to be ready for the next business that is to be taken up and ready for this contingency that the debate might collapse.

Shri Ramachandra Reddi (Nellore): The Ministers themselves do not seem to be ready.

Mr. Deputy-Speaker: For the present, we might adjourn for half an hour. Then, we will see.

Pandit Thakur Das Bhargava: It follows that if the Minister does not come in time, then the business may be adjourned for half an hour, but if the Members, who are under the impression that the debate will be coming on the 22nd, do not turn up, the debate cannot be adjourned to the next day.

Mr. Deputy-Speaker: Agreed. I have to look into this. If that was

the impression that it will be taken up on the 22nd, it would be adjourned. Let me satisfy myself if that impression has been given and by whom. Perhaps the hon. Member said that some one from the Secretariat....

Pandit Thakur Das Bhargava: Two Members asked me and I told them that it will be coming on the 22nd.

Mr. Deputy-Speaker: On what basis?

Pandit Thakur Das Bhargava: On the basis that I received a note from the Secretariat.

Mr. Deputy-Speaker: I must see whether the person who has given that impression was authorised or not.

Pandit Thakur Das Bhargava: Everybody thought like that. The four Bills would take 10 hours.

Mr. Deputy-Speaker: I agree that that was the impression.

Shri D. C. Sharma (Hoshiarpur): I asked the hon. Member this morning when this would be taken up. He said that it will be taken up on the 22nd. Other Members have gone.

Mr. Deputy-Speaker: If one hon. Member was under an impression and he passes on that impression to 20 Members, the position remains the same. There is no other source. The hon. Member was under the impression that it would come up on the 22nd and he has passed on that impression to other Members as well. It does not become strengthened by passing on that impression to other Members. Pandit Thakur Das Bhargava says that he got the impression by a note from some Member of the Secretariat. I am putting it to the hon. House. Let us adjourn for half an hour. In the meanwhile, I will ascertain. If that impression has been given by some person who is authorised, certainly, we will adjourn afterwards. The House is adjourned for half an hour.

3-35 P.M.

The Lok Sabha then adjourned till Five minutes past Four of the Clock.

The Lok Sabha reassembled at Five Minutes Past Four of the Clock.

[MR. SPEAKER in the Chair]

Mr. Speaker: What is the desire of the House regarding the Displaced Persons (Compensation and Rehabilitation) Rules?

Pandit Thakur Das Bhargava (Gurgaon): I have suggested they may be taken up day after tomorrow.

Mr. Speaker: Is that the pleasure of the House?

Hon. Members: Yes.

Mr. Speaker: It will be taken up as the first item after Question Hour day after tomorrow.

The Minister of Rehabilitation (Shri Mehr Chand Khanna): It will be the first item tomorrow or the day after?

Mr. Speaker: Tomorrow is a holiday. The House will now take up Supplementary Demands for Grants for 1956-57.

DEMANDS FOR SUPPLEMENTARY GRANTS* 1956-57

DEMAND No. 113—CAPITAL OUTLAY OF THE MINISTRY OF COMMERCE AND INDUSTRY

Mr. Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957, in respect of 'Capital Outlay of the Ministry of Commerce and Industry'."

DEMAND No. 126—LOANS AND ADVANCES BY THE CENTRAL GOVERNMENT.

Mr. Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 5,25,00,000 be granted to the President to defray the charges which will come in course of payment during

the year ending the 31st day of March, 1957, in respect of 'Loans and Advances by the Central Government'."

DEMAND No. 128—PURCHASES OF FOODGRAINS

Mr. Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 80,48,22,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957, in respect of 'Purchases of Foodgrains'."

DEMAND No. 131—CAPITAL OUTLAY OF THE MINISTRY OF HOME AFFAIRS.

Mr. Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 35,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957, in respect of 'Capital Outlay of the Ministry of Home Affairs'."

DEMAND No. 142—OTHER CAPITAL OUTLAY OF THE MINISTRY OF TRANSPORT

Mr. Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 3,50,90,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957, in respect of 'Other Capital Outlay of the Ministry of Transport'."

Shri Raghavachari (Penukonda): May I respectfully submit that so far as these Demands are concerned, we are taken by surprise and cut motions have not been tabled? The whole business is upset.

Mr. Speaker: How is it upset? Hon. Members want the statement of the work a week in advance. If the statement is late even by a single day or a single hour, there is so much demand here.

Shri Raghavachari: You will be pleased to see that so far as these

*Moved with the recommendation of the President.